

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

C.P. (I.B) No.63/7/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**



**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.12.2019**

Name of the Company: Phoenix ARC Pvt. Ltd. (Trustee of Phoenix Trust
FY 14-9)

V/s.

Doshion Pvt. Ltd.

Section of the Companies Act : Section 7 of the Insolvency and Bankruptcy Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ashish C Doshi	pc	Applicants	
2.	SHASHVATA SHUKLA	ADVOCATE	RESPONDENT	


ORDER

The Parties are represented through their respective Counsel/PCS.

Arguments are heard and continued. The Petitioner is directed to file supplementary affidavit for the limited purpose in respect of cheque issued by the Corporate Debtor, which are produced before this Court. Hence, a copy of the affidavit along with the copy of this cheque to be served to the Corporate Debtor.

List the matter on 18.12.2019


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 16th day of December, 2019.